

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 17

**CA No. 297/2019
In
CP(IB) No. 271/Chd/Pb/2018
(Admitted)**

Under Section 9 & 66(1)(2), IBC 2016

In the matter of:-

JFC Finance (India) Ltd

...Petitioner/ Operational Creditor

Vs.

Mohak Carpets Pvt. Ltd.

...Respondent/ Corporate Debtor

Present through Video Conferencing:

Ms. Pridhi Singla, proxy counsel for Mr. Nahush Jain, Advocate for the applicant in CA No. 297/2019.

CA No. 297/2019

Pleadings are complete. Learned counsel for the applicant is directed to file short written submission within two weeks with a copy in advance to the counsel opposite. It is made clear that if none appears on behalf of the respondents on the next date of hearing, then ex-parte proceedings will be taken. List the matter on 19.04.2023.

-sd-

**(Ajai Das Mehrotra)
Member (Technical)**

March 10, 2023
SM

-sd-

**(Harnam Singh Thakur)
Member (Judicial)**